Reinstatement of workers of BharatCoking Coal Limited and othercollieries

192. SHRI RAMESHWAR SINGH: SHRIMATI JAMUNA DEVI: SHRI B. SATYANARAYANA REDDY:

Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that during Emergency, hundreds of workers in Benidih and certain other collieries under Bharat Coking Coal Limited had been removed from service;
- (b) whether it i_s also a fact that after reconciliation, the workers were reinstated in service after two years;
- (c) whether it is also a fact that about 19 workers have still not been reinstated in service:
- (d) if the answer to part (c) above be in the affirmative, what steps have been taken to reinstate these workers;
- (e) whether because of the wrong actions of the officers, the Bharat Coking Coal Limited had to suffer a loss of Rs. 2.50 lakhs; and
- (f) if so, what are the details thereof and what action has been taken against the offleers concerned?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) 808 workers were reported to have been identified as suspected imposters in different collieries of BCCL during preliminary manpower review and consequent upon such suspicion, they were stopped from working. Such stoppage of work was made under an assurance that they would be allowed to join their duties if they were found genuine workers after proper verification.

(b) and (c) Trade-unions took up this matter with the management in different stages and after verification, 695 workers have been reinstated. 98 persona did not turn up.

- (d) The cases of 15 workers are under verification.
- (e) aind(f) It is a fact that in Benidih Colliery, Bs\ 2,45,258 were paid to such workers, who were taken back in their jobs after proper verification and after they were found to be genuine workmen as a result of detailed investigation. The entire exercise was carried out on the bonafide assumption that the employees concerned were imposters. As such it has not been considered necessary to take action against any officers.

Election to Sikkim State Assembly

- 193. SHRI ANANDA PATHAK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether dates for election to the Sikkim Legislative Assembly, the term of which i_s expiring in March, 1979 have been fixed; and
- (b) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS SHANTI BHUSHAN): (a) and (b) The dates for holding election to constitute a new Legislative Assembly for Sikkim have not been fixed. The question of finalisation of the schedule for holding the general election to constitute a new Legislative Assembly for Sikkim, i_s dependent on the coming into force of the Constitution (Forty-fifth Amendment) Bill, 1978, after it has been ratified by the States and assented to by the President. As the tew stands at present, the existing Legislative Assembly of Sikkim will continue up to the 25th April, 1980.